

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY FIRST DAY OF AUGUST  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND**

**THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION NO: 4778 OF 2010**

**Between:**

1. Ayyub Qureshi, S/o. Md. Moulana, BUSINESS, R/o. 2-7-62, N.H.No. 9, Sadasivapet, Medak District.
2. kasala Varalaxmi, W/o. Veerkumar, HOUSEHOLD, R/o. 2-7-31/2, N.H.No. 9, Sadasivapet, Medak District.
3. Kasla Prameela, W/o. Eswaraiah, HOUSEHOLD, R/o. 2-7-31/1, N.H.No. 9, Sadasivapet, Medak District.
4. Abdul Gaffar, S/o.Moulana, business R/o. 2-7-73,, N.H.No. 9, Sadasivapet, Medak District.
5. Chintha Gopal, S/o. Nagabhushanam, PRIVATE SERVICE, R/o. 2-1-49/5, N.H.No. 9, Sadasivapet, Medak District.
6. Mohd. Chand Pasha, S/o. Bandelli Saab, BUSINESS, R/o. 2-7-72/1/A, N.H.No. 9, Sadasivapet, Medak District.
7. M. Ramulamma, W/o. Shivaiah, HOUSEHOLD, R/o. 2-7-52/1, N.H.No. 9, Sadasivapet, Medak District.
8. P. Venkaiah, S/o. Sailoo, BUSINESS, R/o. 2-7-17/4 and 17/5, N.H.No. 9 Sadasivapet, Medak District.
9. A. Rama Goud, W/o. Kista Goud, BUSINESS, R/o. 2-7-16, OPP Police Station, N.H.No. 9 Sadasivapet, Medak District.

**.....PETITIONERS**

**AND**

1. Sadasivpet Municipality, rep. by its Commissioner, Sadasivpet, Medak District.
2. The Collector, Medak District at Sangareddy, Sadasivpet, Medak District.

**.....RESPONDENTS**

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of

writ of mandamus declaring the impugned notice dated 30-01-2010 issued by the first respondent Under Section 192 and 194 of A.P. Municipalities Act, 1965 vide proceedings Roc.No. G1/67/2010-(34) to the first petitioner, vide proceedings Roc.No. G1/67/2010-(24) to the second petitioner, vide proceedings Roc.No. G1/67/2010-(25) to the third petitioner, vide proceedings Roc.No. G1/67/2010-(38) to the fourth petitioner, vide proceedings Roc.No. G1/67/2010-(43) to the fifth petitioner, vide proceedings Roc.No. G1/67/2010-(113) to the sixth petitioner, vide proceedings Roc.No. G1/67/2010-(33) to the seventh petitioner, vide proceedings Roc.No. G1/67/2010-(22) to the eighth petitioner, vide proceedings Roc.No. G1/67/2010-(129) to the ninth petitioner, at the instance of the 2nd respondent as illegal, arbitrary, and contrary to provisions of the Act and consequently set aside the same and to direct the respondents to restrain themselves from taking any further action in the matter .i.e. removal of structures or from dispossession of the property.

I.A.NO:1 OF 2010 (WPMP.NO:6156 OF 2010)

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the notice dated 30-01-2010 issued by the first respondent Under Section 192 and 194 of A.P. Municipalities Act, 1965 vide proceedings Roc.No. G1/67/2010-(34) to the first petitioner, vide proceedings Roc.No. G1/67/2010-(24) to the second petitioner, vide proceedings Roc.No. G1/67/2010-(25) to the third petitioner, vide proceedings Roc.No. G1/67/2010-(38) to the fourth petitioner, vide proceedings Roc.No. G1/67/2010-(43) to the fifth petitioner, vide proceedings Roc.No. G1/67/2010-(113) to the sixth petitioner, vide proceedings Roc.No. G1/67/2010-(33) to the seventh petitioner, vide proceedings Roc.No. G1/67/2010-(22) to the eighth petitioner, vide proceedings Roc.No. G1/67/2010-(129) to the ninth petitioner, pending disposal of the above writ petition.

**Counsel for the Petitioners : M/s A.PADMA**  
**Counsel for the Respondent No.1 : SRI S.NAGESWARAREDDY**  
**Counsel for the Respondent No.2 : GP FOR REVENUE**  
**The Court made the following ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.4778 of 2010**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioners.

Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue for the respondent No.2.

2. In view of the order passed by this Court in W.P.No.15035 of 2009 on 06.11.2023, the impugned notices dated 30.01.2010 are quashed. However, it is open for the authorities to take action against the petitioners in accordance with law. Liberty is reserved to the petitioners to take recourse to such remedy as may be available to them in law, in case the petitioners are aggrieved by any order which may be passed by the Collector.

3. With the aforesaid liberty, writ petition stands disposed of.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/-N.SRIHARI  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Commissioner, Sadasivpet Municipality, Sadasivpet, Medak District.
2. The Collector, Medak District at Sangareddy, Sadasivpet, Medak District.
3. Two CC's to G.P For Revenue, High Court for the State of Telangana at Hyderabad. (OUT)
4. One CC to M/s A.PADMA, Advocate [OPUC]
5. One CC to SRI S.NAGESWARA REDDY, Advocate [OPUC]
6. Two CD Copies

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KKS



**HIGH COURT**

**DATED:21/08/2024**

**ORDER**

**WP.No.4778 of 2010**



**DISPOSING OF THE W.P  
WITHOUT COSTS.**

⑨ NLV  
27/9/24